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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

BEFORE

HON'BLE SHRI JUSTICE VIVEK AGARWAL

ON THE 27th OF MARCH, 2023

WRIT PETITION No. 16254 of 2003

BETWEEN:-

1. **J.P.DWIVEDI S/O SHRI PARMESHWAR PRASAD DWIVEDI, AGED ABOUT 61 YEARS, OCCUPATION: LECTURER G.H.S.S. (GIRLS) LALGAON DISTRICT REWA (MADHYA PRADESH)**
2. **SATISH CHANDRA SHRIVASTAVA S/O SHRI GIRJAA SHANKAR SHRIVASTAVA, AGED ABOUT 57 YEARS, OCCUPATION: LECTURER G.H.S.S. MANIWAR DISTRICT REWA (MADHYA PRADESH)**
3. **SHRI BRIJENDRA NATH PANDEY S/O R.C. PANDEY, AGED ABOUT 57 YEARS, OCCUPATION: INCHARGE PRINCIPAL GOVT. H.S.S. HINAUTI DISTRICT REWA (MADHYA PRADESH)**
4. **SHRI RADHESHYAM PANDEY S/O SHRI VIJAY NARAIAN PANDEY OCCUPATION: INCHARGE PRINCIPAL GOVT. H.S.S HINAUTI DISTRICT REWA (MADHYA PRADESH)**
5. **SHRI TULSIDAS MISHRA S/O SHRI KAUSHAL PD. MISHRA, AGED ABOUT 56 YEARS, OCCUPATION: B.E.O. GANGEO DISTRICT REWA (MADHYA PRADESH)**
6. **M.D. DIXIT S/O SHRI RAVI SHANKAR DIXIT, AGED ABOUT 60 YEARS, OCCUPATION: GOVERNMENT HIGH SCHOOL SHIVPURA DISTRICT REWA (MADHYA PRADESH)**
7. **A.K. DWIVEDI S/O SHRI DWIVDEI, AGED ABOUT 57 YEARS, OCCUPATION: WORKING AS PRINCIPAL GOVT. HIGH SCHOOL PHOOL TEHSIL MAUGANJ DISTRICT REWA (MADHYA PRADESH)**

.....PETITIONER

(NONE)

AND

1. STATE OF M.P. THROUGH SECRETARY SCHOOL EDUCATION DEPARTMENT VALLABH BHAWAN, BHOPAL (MADHYA PRADESH)
2. DIRECTOR PUBLIC INSTRUCTIONS M.P. BHOPAL (MADHYA PRADESH)
3. DISTRICT EDUCATION OFFICER REWA DISTRICT REWA (MADHYA PRADESH)
4. V.K. PYASI PRINCIPAL GOVERNMENT GIRLS HIGH SCHOOL HINOUTA DISTRICT SATNA (MADHYA PRADESH)
5. J.L. VERMA PRINCIPAL GOVERNMENT GIGHER SECONDARY SCHOOL LAMSARAI DISTRICT SIDHI (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI MANAS MANI VERMA - GOVERNMENT ADVOCATE)

This petition coming on for orders this day, the court passed the following:

ORDER

None for the petitioners.

Learned Government Advocate submits that petitioner nos. 2, 3, 5 and 7 are already granted benefit of promotion in the subsequent D.P.C. which had found them fit. Petitioner nos. 1, 4 and 6 are already retired after declaring unfit in the earlier D.P.C., therefore, case could not be considered for promotion in the subsequent D.P.C. which was convened after their superannuation.

With the passage of time, the petition is rendered infructuous.

Accordingly, the petition is dismissed as infructuous.

(VIVEK AGARWAL)
JUDGE

